

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WZ BENCH AT PUNE

EXECUTION APPLICATION NO 09 OF 2025 WZ.

Satyaprakash B. Sharma

}

Applicant.

Vs.

MPCB & Others.

}

Respondents.

Compliance on behalf of the Respondent Nos.2 to 7 in the Execution Application filed by the Applicant

The Respondent No. 2 to 7 have been directed by this Hon'ble Tribunal to cooperate with the Grampanchayat and the Applicant to solve the problem in respect of disposal of their sewage in the proposed construction of pipeline/ sewerage line by Grampanchayat Kharabwadi under the supervision of District Collector, Pune. The following is the Compliance Report in the matter of laying down sewerage line for disposal of sewage from the R. No. 2 to 7 and the Applicant.

- 1) That in compliance with the above direction, the necessary repair / maintenance / rectification work of the sewage pipeline located at has been completed on 10.02.2026.
- 2) That after completion of the work, the sewage pipeline has been inspected and tested, and it is confirmed that:
 - 2.1) The sewage pipeline is properly connected.
 - 2.2) Sewage is flowing smoothly without blockage or leakage.
 - 2.3) The system is functioning satisfactorily as on date.
- 3) That the work has been completed in full compliance with the directions issued by this Hon'ble Court. **(Annexure - A).**

That this compliance report is submitted for the kind perusal and record of this Hon'ble Court.

Dated this 10th February 2026 at Kharabwadi.

For Respondent-Nos 2 to 7 respectively.

2) अशोकसखरावी

3) Bhuyella

4) संगिता जालिंदर खरावी

5) A. Kharchi

6) नंदाराम धो. खरावी

8) A. Kharchi

Advocate

B. Muxta

R.No. 2 to 7

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10 Feb 2026 at 6:35:47 PM
378, Kharabwadi
Chakan 410501
Maharashtra
India



206
10 Feb 2026 at 6:34:16 PM
378, Kharabwadi
Chakan 410501
Maharashtra
India



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378, Kharabwadi
Chakan 410501
Maharashtra
India

